

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-71/2004/7114/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Syed Imdadur Rahman,
District & Sessions Judge,
South Salmara-Mankachar.

Dated Guwahati, the ²³ 23 August, 2022.

Sub:- **Station leave permission.**

Ref:- Letter No DJ.SSM-I.3/Esstt/2021/2022/ 1091/E, dated 22.08.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **cancellation of casual leave on 22.08.2022**, has been granted. However, you have been granted **station leave permission from the evening of 20.08.2022 till the evening of 22.08.2022**. The next senior most Judicial officer at the station would remain in charge of your Court and office during your absence.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-71/2004/7115/A, dated , 23-08-2022

Copy to:

✓ 1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)